

Central Administrative Tribunal
Principal Bench

New Delhi, dated this the 17th March, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

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C.P. No. 355 of 1998
in
O.A. No. 2764 of 1997

Shri Subhash Chand,
S/o Shri T.R. Nagar,
R/o C-II/11, Madangir,
New Delhi-110062. ... Petitioner

Versus

1. Shri P.R. Dasgupta,
Secretary,
Dept. of Education,
Ministry of Human Resource Development,
Shastri Bhawan, New Delhi-1.
2. Shri Bhaskar Barua,
Secretary,
Dept. of Youth Affairs & Sports,
Ministry of Human Resource Development,
Room No. 102-C, Shastri Bhawan,
New Delhi-110001. ... Respondents

O.A. No. 2259 of 1998

Shri Subhash Chand ... Applicant

Versus

Union of India & Others ... Respondents

Advocates for Parties: Shri S.M. Rattanpaul for
applicant

Shri D.S. Jagotra for
respondents

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Heard both sides.

2. It is not denied that applicant was
reengaged on 15.7.98 and by virtue of interim order
dated 20.11.98 he continues to be in service till
date. Under the circumstances, ~~as~~ applicant has

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now completed the 240/206 days required for grant of temporary status in terms of DP&T's O.M. dated 10.9.93, respondents should issue appropriate necessary orders in this regard forth with, and thereupon extend to applicant such consequential benefits as are admissible to him upon grant of temporary status to him.

(16)

3. We also note the contents of Respondents' order dated 10.6.98, (copy taken on record) informing applicant that after grant of temporary status, his case for regularisation against Group 'D' post in Dept. of Education will be considered along with others in accordance with rules and instructions.

4. O.A. No. 2259/98 and C.P. No. 355/98 in O.A. No. 2764/97 stand disposed of accordingly. No costs.

Lakshmi Swaminathan
(Mrs. Lakshmi Swaminathan)

Member (J)

S. R. Adige
(S. R. Adige)
Vice Chairman (A)

/GK/